

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI
BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)

ITA No. 3151 & 3152/Del/2014
(Assessment Year: 2007-08 and 2008-09)

ONGC Videsh Ltd, 601, 6 th Floor, Kailash Building, 26, Kasturba Gandhi Marg, New Delhi PAN: AAAC01230F	Vs.	Addl. CIT, Range-13, New Delhi
(Appellant)		(Respondent)

Assessee by :	Shri C. S. Aggarwal, Sr. Adv Shri R. P. Mall, Adv
Revenue by:	Ms. Pramita M. Biswas, CIT DR
Date of Hearing	22/02/2021
Date of pronouncement	22/02/2021

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. ITA No. 3151/Del/2014 for Assessment Year 2007-08 is filed by the assessee against the order of the Id CIT(A)-26, New Delhi dated 25.02.2015 and ITA No. 3152/Del/2014 for Assessment Year 2008-09 is also filed by the assessee against the order of the Id CIT(A) dated 28.02.2014.
2. At the time of hearing, the assessee submitted that it has opted for settlement of the dispute under Direct Taxes Vivaad Se Vishwas Act 2020 and Form No. 3 has also been issued to the assessee and therefore, both these appeals may be treated as dismissed as withdrawn. The Id DR concurred with the same.
3. We have carefully considered the rival contentions and find that assessee has opted for settlement of the dispute under Direct Taxes Vivaad Se Vishwas Act 2020 for the settlement of the above dispute in both these appeals for which Form No. 3 has also been issued. In view of this both these appeals filed by the assessee are treated as dismissed as withdrawn.

Order pronounced in the open court on 22/02/2021.

-Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

-Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: 22/02/2021
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi